

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

(IB)-554(PB)/2018

IN THE MATTER OF:

Ms. Sunita Mangal Applicant/petitioner
Vs.
Vardhman Estate and Developers Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 26.07.2018

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant/petitioner: Ms. Sanjana Mangal, Adv.
For the respondent : Mr. Prabhat Kumar, Adv.

ORDER

Pleadings are complete.

Learned counsel for the corporate debtor states that as mentioned on 12.07.2018 the last date of hearing the settlement talks are in progress and seek more time to which the learned counsel for the applicant agrees. Hence, hearing is deferred to 30.08.2018.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)

26.07.2018
Aarti